

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

CUSTOMS APPEAL NO. 11454 OF 2015

[Arising out of OIO-KDL/COMMR/PVRR/03/2015-16 dated 27/05/2015 passed by
Commissioner of CUSTOMS-KANDLA]

SARFARAJ PATHAN

Appellant

Manager, Elite Impex, 10/11, Amir Park Society,
Opp. Samir Vihar Society, Sarkhej Road, Juhapura,
Ahmedabad, Gujarat

Vs.

COMMISSIONER OF CUSTOMS-KANDLA

Respondent

Custom House, Near Balaji Temple,
Kandla, Gujarat

WITH

CUSTOMS APPEAL NO. 11874 OF 2015

[Arising out of OIO-KDL-COMMR-PVRR-03-2015-16 dated 27/05/2015 passed by
Commissioner of CUSTOMS-KANDLA]

TRANS ASIAN SHIPPING SERVICES PVT LTD

Appellant

215-218, 2nd Floor, Mani Complex, Plot No. 84,
Sector-8, Gandhidham,
Kutch, Gujara

Vs.

COMMISSIONER OF CUSTOMS-KANDLA

Respondent

Custom House, Near Balaji Temple,
Kandla, Gujarat

Appearance:

None appeared for the Appellant

Shri Himanshu P Shrimali, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. 10223-10224/2025

Date of Hearing : 28.03.2025

Date of Decision : 28.03.2025

None is present on behalf of the appellant learned authorized representative is present for the department, it seems that appellant is not taking serious interest in the hearing of the matter since last 10 times. The matter has not been argued by him. In these circumstances, therefore, as

per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution.

2. Accordingly, the appeals are dismissed.

(Dictated and pronounced in the open Court)

(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

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